

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCHES "E" : DELHI  
[THROUGH VIDEO CONFERENCING]

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER  
AND  
Ms. SUCHITRA KAMBLE, JUDICIAL MEMBER

ITA.No.9850/Del./2019  
Assessment Year 2015-2016

Gopal Rathi HUF, 24, Sadhna Enclave, Malviya Nagar, New Delhi – 110 017. PAN AAEHG1620C	vs.	The Income Tax Officer, Ward – 30 (3), New Delhi – 110 002.
(Appellant)		(Respondent)

For Assessee :	-None-
For Revenue :	Shri Gaurav Pundir, Sr. D.R.

Date of Hearing :	29.09.2021
Date of Pronouncement :	29.09.2021

**ORDER**

**PER R.K. PANDA, A.M.**

This appeal filed by the Assessee is directed against the order dated 21.11.2019 of the Ld. CIT(A)-10, New Delhi, relating to the A.Y. 2015-2016.

2. None appeared on behalf of the assessee. However, an application has been filed by the assessee

requesting to allow the assessee to withdraw the appeal on the ground that assessee has opted for VIVAD SE VISHWAS SCHEME, 2020 and the PCIT has approved the request of the assessee and has issued Form No.3 in favour of the assessee.

3. In view of the above and in the absence of any objection from the side of the Ld. D.R, the request of the assessee for withdrawal of the appeal is allowed and the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open Court at the time of hearing itself i.e., on 29.09.2021.

(Ms. SUCHITRA KAMBLE)  
JUDICIAL MEMBER

(R.K. PANDA)  
ACCOUNTANT MEMBER

Delhi, Dated 29<sup>th</sup> September, 2021

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'E' Bench, Delhi
6.	Guard File.

// By Order //

Assistant Registrar : ITAT Delhi Benches : Delhi.